

| 1                                     | 2  | 3              |
|---------------------------------------|--|----------------|
|                                       |  | Revenue<br>Rs. |
|                                       |  | Capital<br>Rs. |
| MINISTRY OF STEEL AND MINES           |  |                |
| 84                                    | Department of Steel . . . . .  | 1,000          |
| 86                                    | Mines and Minerals . . . . .   | 12,20,70,000   |
| MINISTRY OF SUPPLY AND REHABILITATION |  |                |
| 89                                    | Department of Rehabilitation . . . . .                                   | 3,86,00,000    |
| DEPARTMENT OF ATOMIC ENERGY           |  |                |
| 100                                   | Atomic Energy Research, Development and Industrial<br>Projects . . . . . | 5,00,00,000    |
| DEPARTMENT OF SPACE                   |  |                |
| 105                                   | Department of Space . . . . .  | 56,00,000      |

16.10 hrs.

# **APPROPRIATION (NO. 4) BILL, 1977\***

**THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL):** I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78".

*The motion was adopted.*

**SHRI H. M. PATEL:** I introduce the Bill.

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78, be taken into consideration."

**MR. DEPUTY-SPEAKER:** The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78, be taken into consideration."

*The motion was adopted.*

**MR. DEPUTY-SPEAKER:** We shall now take up clause-by-clause consideration. The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill".

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill.*

*Clause 1 the enacting Formula and the Title were added to the Bill.*

**SHRI H. M. PATEL:** I beg to move: "That the Bill be passed."

**MR. DEPUTY-SPEAKER:** The question is:

"That the Bill be passed".

*The motion was adopted.*

\*Published in Gazette of India Extra ordinary, Part II, section 2, dated 14-12-77.

†Introduced/Moved with the recommendation of the President.